

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s KASARGOD POWER CORPORATION LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Kasargod Power Corporation Limited
2. Date of incorporation of corporate debtor	01/09/1994
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ernakulam
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U40102KL1994PLC008127
5. Address of the registered office and principal office (if any) of corporate debtor	332, Bare Village, Mylatti Post, Kasargod, Kerala, India- 671123
6. Insolvency commencement date in respect of corporate debtor	19/01/2024
7. Estimated date of closure of insolvency resolution process	17/07/2024
8. Name and registration number of the insolvency professional acting as interim resolution professional	Nethi Mallikarjuna Setty IBBI Reg No: IBBI/IPA-001/IP-P01251/2018-2019/11958
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No.101, Laurel Residency, Road No.18, Panchavati Colony, Manikonda, Hyderabad, Telangana- 500089. Email id: malliknethi@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Flat No.101, Laurel Residency, Road No.18, Panchavati Colony, Manikonda, Hyderabad, Telangana- 500089. Email id: kasargod2024@gmail.com
11. Last date for submission of claims	05/02/2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No classes identified as yet
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	No classes identified as yet
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: https://ibbi.gov.in/en/home/downloads b. No classes identified as yet.



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Kasargod Power Corporation Limited** on **19/01/2024**.

The creditors of M/s Kasargod Power Corporation Limited are hereby called upon to submit their claims with proof on or before **05/02/2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

- This para is not applicable as no class of creditors has been identified yet.

Submission of false or misleading proofs of claim shall attract penalties.



Nethi Mallikarjuna Setty

Interim Resolution Professional

Kasargod Power Corporation Limited

IBBI Reg No: IBB/PA-001/IP-P01251/2018-2019/11958

AFA No: AA1/11958/02/041024/106056

AFA issued by IIIP of ICAI is valid up to 04/10/2024.

Date: 22nd January 2024

Place: Hyderabad

EXPRESS Careers



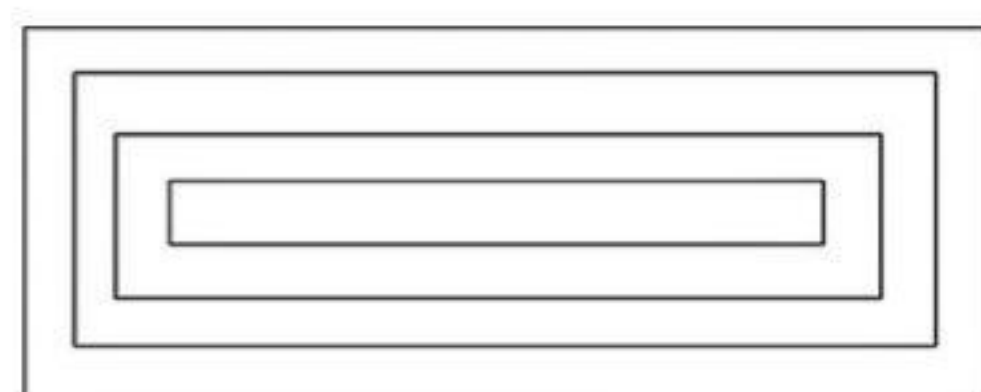
TEACHING POSITIONS K J Somaiya College of Engineering

We are looking for qualified, dedicated and inspiring faculty to join us in building a new future that is built on inter-disciplinary knowledge marked by innovation in teaching-learning outcomes and leadership in research.

**Professor/ Associate Professor/
Assistant Professor**
Computer Engineering | Information Technology

We are accepting applications online only. For more details and application submission please visit us on www.somaiya.edu/en/career/ and apply within 15 days from the date of advertisement.

The qualifications for the post of Professor, Associate Professor and Assistant Professor are as per the UGC, AICTE and Somaiya Vidyavihar University norms.



FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF M/s KASARGOD POWER CORPORATION LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	Kasargod Power Corporation Limited
2. Date of incorporation of Corporate Debtor	01/09/1994
3. Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Emakulam
4. Corporate Identity Number of Corporate Debtor	U40102KL1994PLC008127
5. Address of Registered Office and Principal Office (if any) of the Corporate Debtor	332, Bare Village, Mylati Post, Kasargod, Kerala, India- 671123
6. Insolvency Commencement Date in respect of the Corporate Debtor	19/01/2024
7. Estimated date of closure of Insolvency Resolution Process	17/07/2024
8. Name and registration number of the Insolvency Professional acting as interim resolution professional	Nethi Mallikarjuna Setty IBBI Reg No: IBBI/PA-001/IP-P01251/2018-2019/11958
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No.101, Laurel Residency, Road No.18 Panchavati Colony, Manikonda, Hyderabad, Telangana- 500089 Email id: malliknethi@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Address: Flat No.101, Laurel Residency, Road No.18 Panchavati Colony, Manikonda, Hyderabad, Telangana- 500089 Email id: kasargod2024@gmail.com
11. Last date for submission of claims	05/02/2024
12. Classes of creditors, if any, under clause (b) of sub section (6A) of section 21, ascertained by the Interim Resolution Professional	No classes identified as yet
13. Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	No classes identified as yet
14. (a) Relevant Forms and (b) Details of Authorized Representatives are available at:	a. Web link: https://ibbi.gov.in/en/home/downloads b. No classes identified as yet.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Kasargod Power Corporation Limited** on **19/01/2024**. The creditors of M/s Kasargod Power Corporation Limited are hereby called upon to submit their claims with proof on or before **05/02/2024** to the interim resolution professional at the address mentioned against entry No. 10.

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This para is not applicable as no class of creditors has been identified yet.

Submission of false or misleading proofs of claim shall attract penalties.

Nethi Mallikarjuna Setty
Interim Resolution Professional
Kasargod Power Corporation Limited
IBBI Reg No: IBBI/PA-001/IP-P01251/2018-2019/11958
AFA No: AA111958/02/04/1024/100056
Place: Hyderabad
Date: 22 nd Jan 2024
AFAs issued by IIP of ICAI is valid up to 04/10/2024

BAJAJ HOUSING FINANCE LIMITED
Corporate office: Cerebrum IT Park B2 Building 5th Floor, Kalyani Nagar, Pune, Maharashtra-411014.
Branch Office: Unit No - 2nd floor, RR Mansion, above UCO Bank, BH Road, 6th cross, Ashoknagar, Tumkur (Karnataka) - 572101

POSSESSION NOTICE

U/s 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002. Rule 8-(1) of the Security Interest (Enforcement) Rules 2002. (Appendix-IV)

Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s)/Co-Borrower(s)/Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s)/Co-Borrower(s)/Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Co-Borrower(s)/Guarantor(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8-(1) of the said Rules. The Borrower(s)/Co-Borrower(s)/Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s)/Guarantor(s) (LAN No., Name of Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
Branch: TUMKUR LAN: 543RMEG0814633 1. T V Chikakrishna (Borrower) 2. Sarojamma V (Since Deceased Through Legal Heirs Co-Borrower) Both The Above At Sri Nanjundeshwara Nilaya No 1950, 2nd Main 5th Cross, Vijayanagara, Tumkur-572102.	All That piece and parcel of the Non-Agricultural Property Described As: The Property Bearing No.16, Khata No 10/123/878, Pid No.80640, Measuring East To West 10.5 Feet And North To South 23 Feet, Formed In Sy No.10/12, Situated At Ward No.18, Tumkur - 572201 East-Kodige Land West - House Of Venkatamma North - Land Belongs To Contractor Ramngaiiah South - Road	20th Oct. 2023 Rs. 2,91,296/- (Rupees Two Lacs Ninety One Thousand Two Hundred Ninety Six Only)	18-01-2024

Date: 22-01-2024, Place: TUMKUR
Sd/- Authorised Officer, Bajaj Housing Finance Limited

PROTIUM FINANCE LIMITED

(Formerly known as Growth Source Financial Technologies Limited)

Extract of unaudited Standalone financial results for the Quarter ended December 31, 2023
(All amounts in ₹ lakhs except otherwise stated)

Sr. No	Particulars	Quarter ended		Year ended
		December 31, 2023	December 31, 2022	March 31, 2023
1	Total Income from Operations	20,477.85	11,979.32	43,313.78
2	Net Profit/ (Loss) for the period (before tax, exceptional and/ or Extraordinary items)	3921.75	1,960.77	8,573.76
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/ or Extraordinary items)	3921.75	1,960.77	8,573.76
4	Net Profit/(Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	2,854.30	1,430.22	6,313.14
5	Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	2,787.08	1,430.94	6,284.38
6	Paid up Equity Share Capital	14,514.23	9,400.92	9,467.78
7	Reserves (excluding Revaluation Reserve)	2,10,853.35	1,20,487.37	1,23,483.91
8	Securities Premium Account	1,97,784.95	1,18,017.32	1,19,060.29
9	Net Worth	2,24,358.80	1,29,466.95	1,32,494.44
10	Paid up Debt Capital/ Outstanding Debt	2,40,294.82	1,04,760.19	1,18,249.37
11	Outstanding Redeemable Preference Shares	-	-	-
12	Debt Equity Ratio	1.07	0.81	0.89
13	Earnings Per Share (of Rs. 10/- each) for continuing and discontinuing operations)-			
	1. Basic	8.59	9.10	10.69
	2. Diluted	8.59	9.10	10.69
14	Capital Redemption Reserve	-	-	-
15	Debenture Redemption Reserve	-	-	-
16	Debt Service Coverage Ratio	NA	NA	NA
17	Interest Service Coverage Ratio	NA	NA	NA

- Note :**
- The above unaudited financial results for the quarter and nine months ended December 31, 2023 have been reviewed by the Audit Committee and subsequently approved by the Board of Directors at its meeting held on January 20, 2024 and subjected to limited review by statutory auditors of the company.
 - The above is an extract of the detailed format of quarterly unaudited financial results filed with the Stock Exchange under Regulation 52 of the SEBI (Listing Obligation and Disclosure Requirements), Regulation 2015. The full format of the quarterly unaudited financial results are available on the websites of stock exchanges at <http://www.bseindia.com> and also on the company's website at <https://protium.co.in/>
 - Earnings per share for the quarter ended have not been annualised.
 - Previous period/ year figures have been regrouped/ rearranged wherever necessary, to conform with the current period presentation.

**For and on behalf of the Board of Directors of
Protium Finance Limited
Sd/-
Peeyush Misra
Managing Director & CEO
DIN: 08422699**

Protium Finance Limited
(Formerly Known as Growth Source Financial Technologies Limited)
(Formerly Known as Growth Source Financial Technologies Private Limited)

Registered & Corporate Office Address: Nirlon Knowledge Park (NKP), B2, 7th Floor, Pahadi Village, Off Western Express Highway, Cama Industrial Estate, Goregaon (East), Mumbai 400 063, Maharashtra.
CIN: U65999MH2019PLC323293 E-mail ID: info@growthsourceft.com Telephone No.: 022 6855 2800
Website: protium.co.in Customer Service E-mail ID: customerservice@growthsourceft.com

Chola CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

Corporate Office : Chola Crest, Super B, C54 & C55, 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600 032, T. N.

DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")
The undersigned being the Authorized Officer of Cholamandalam Investment and Finance Company Ltd. (the Secured Creditor) under the Act and in exercise of the powers conferred under Section 13(12) of the Act read with Rule 3 issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned respectfully believes that borrower(s) is/are avoiding the service of the Demand Notice(s), therefore the service of notice is being affected by affixation and publication as per Rules. The contents of Demand Notice(s) are extracted herein below :-

Sr. No.	Name & Address of the Borrower(s) & Co-Borrower(s)	Loan Amt.	Dt. of Demand Notice & O/s. Amt.	Description of the Property / Secured Asset
1.	Loan A/c. No(s). : HL04PTU000007689 1. Rajanna C. 2. Manjula R. 3. Basavaraju R. All are R/o. :- No. 16, Patel COMD, Goragondanahalli, Tiptur, Plugin Amma Temple, Tiptur-572 201, Karnataka; Also at :- Katha No. 402/1344, Site No. 46, Ward No. 17, Vinayakanagara, Kasaba Hobli, Tiptur Tq., Thirumathi Talkies, Tiptur-572 201, Karnataka.	₹ 22,00,000/- (Rs. Twenty Two Lakhs Ninety One Thousand Eight Hundred Five Only) as on 13.01.2024	17/01/2024 ₹ 23,91,805/- (Rs. Twenty Three Lakhs Ninety One Thousand Eight Hundred Five Only) as on 13.01.2024	All the piece & parcel of the RCC Roofed Residential Building Consisting of Ground Floor, First Floor, Second Floor, Constructed in site Bearing Site No. 46, formed in Sy. No. 209/1 B, Khatha No. 402/1344 (Old Khatha No. 4365. There by Khatha No. 1344, Later on Khatha No. 2839) Measuring towards - East to West : 30 feet and North to South : 40 Feet i. e. 30 * 40' feet. Situated at Maranagere Grama. Kasaba Hobli, Tiptur Taluk, Tumkur District and * Bounded on - * East By : Tumkur District and * West By : 6 Feet Conservancy; * West By : 15 Feet Wide Road; * North By : Site No. 45; * South By : Site No. 47 Belongs to Munaf Sab.
2.	Loan A/c. No(s). : X0HLP00000197863 1. Sarwar Pasha K. S., S/o. Kasim Sab 2. Nasima B. Both are R/o. :- #258 Anand Singh Building, Bapuji Circle, Kadugodi Plantat, Bangalore South-560 067, Karnataka; 3. Also at :- Site No. 24 BBMP Katha No. 273, 228, Situated At Kadugodi Village Bidarahalli Hobli, Railway Gate, Bangalore South-560 067, Karnataka. 3. Inayath Khan C, D/o. Chand Khan R/o. :- 07, 3 rd Cross, Ramruthy Nagar, Vijayapura-560 016, Karnataka.	₹ 31,82,334/- (Rs. Thirty One Lakhs Eight Hundred Twenty Three Only) as on 13.01.2024	17/01/2024 ₹ 53,10,212/- (Rs. Fifty Three Lakhs Ten Thousand Two Hundred Twelve Only) as on 13.01.2024	All that piece & parcel of the property bearing Site No. 24, BBMP From B' SL, No. / Khatha No. 273, Khatha No. 852, Property No. 228, Situated at Kadugodi Village, Bidarahalli Hobli, Bangalore, East Taluk, Previously Mahadevapura CMC, Presently comes under the limits of BBMP, Bangalore, Karnataka. Measuring :- East to West : 40 Ft., and North to South :- 30 Ft. HT, in Total 1200 Sq. Ft. and building constructed there on. and * Bounded on - * East By : Property No. 229; * West By : Road; * North By : Site No. 25; * South by : Site No. 23.
3.	Loan A/c. No(s). : X0HLENA00001446694 1. Deepu Jacob Mathew 2. Smitha M. Both are R/o. :- No. 21, Mangala Layout, 1 st Cross, Opp. HBR Layout, 3 rd Stage, O Cross, 1 st Cross, Opp HBR Layout, Bangalore-560 084, Karnataka; Also at :- Flat No. G-3, Gc. Floor, Ebenezer-I, Apartment, Sunrise Layout, Kyalasanahalli Village KRP Bangalore-560 077, Karnataka.	₹ 15,38,709/- (Rs. Fifteen Lakhs Three Hundred Eighty Seven Only) as on 13.01.2024	17/01/2024 ₹ 20,18,244/- (Rs. Twenty Lakhs Eighteen Thousand Two Hundred Forty Four Only) as on 13.01.2024 Restructured Amt. ₹ 14,63,678/-	All the Piece & parcel of the residential Apartment bearing Flat G-3, of Ground Floor, having 1100 Sq. Ft. of super-built up area, in the multi storeyed building known as "Ebenezer Manor I" along with 380 Sq. Ft. of undivided share formed in Residential Site No. C-7-1, Property No. 50/2, BBMP B Khatha No. 340/132/130/C-7 Situated at Kyalasanahalli Village, K. R. Puram Hobli, Bangalore East, Taluk, Bangalore. Presently Within the limits of BBMP and * Bounded - * East By : Road; * West By : Private Property; * North By : Site No. C-7; * South By : Site No. C-8.

The borrower(s) are hereby advised to comply with the Demand Notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that Cholamandalam Investment and Finance Company Ltd. is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immovable property / properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, The Secured Creditor shall be entitled to exercise all the rights under section 13(4) of the Act to take possession of the secured assets(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. The Secured Creditor is also empowered to ATTACH AND / OR SEAL the secured assets(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured assets(s), the Secured Creditor also has a right to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the Secured Creditor. This remedy is in addition and independent of all the other remedies available to the Secured Creditor under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) are restrained / prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of the Secured Creditor and non-compliance with the above is an offence punishable under Section 29 of the said Act. The copy of the Demand Notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Tumkur / Bangalore, Karnataka
Date : 17/01/2024
Sd/-
Authorized Officer
For Cholamandalam Investment and Finance Company Limited

I get the inside information and get inside the information.

Inform your opinion with investigative journalism.

The Indian Express.
For the Indian Intelligent.

The Indian EXPRESS
JOURNALISM OF COURAGE

